

**Statement**

*Retail prices of sugar fixed by the State Governments for distribution of imported/free sale sugar during September-October, 1980*

State	Retail Price (Rs. per K.g)
1. Andhra Pradesh	6.00
2. Assam	6.50
3. Bihar	5.75 Indigenou 6.27 Imported
4 Gujarat	5.50 Dom. consumers 7.50 Bulk consumers
5. Haryana	5.95
6. Himachal Pradesh	5.85
7. Jammu & Kashmir	Not intimated
8. Karnataka	6.10 Enhanced to 6.40
9 Kerala	6.25
10. Madhya Pradesh	6.50
11. Maharashtra	5.00
12. Manipur	6.30
13. Meghalaya	6.55 Imported .80 to 5.90 Indige - n u.
14. Nagaland	Not intimate d
15. Orissa	As fixed by Collect- tors
16 Punjab	5.95 Dom. ccnumers 6.10 } Bulk 6.15 } consumer

State	Retail Price (Rs. per Kg.)
17. Rajasthan	6.00 Dom. consumers 5.97 Bulk consumers
18. Sikkim	6.15
19. Tamil Nadu	6.00
20. Tripura	Not intimated
21. Uttar Pradesh	6.22 to 6.30
22. West Bengal	5.97
<i>Union Territories</i>	
23. Andaman & Nicobar	Not intimated
24. Arunachal Pradesh	Do.
25. Chandigarh	6.00
26. Dadra & Nagar Haveli	5.60 Indgei- nous 6.10 Imported
27. Goa Daman & Diu	5.60 (Dom.)
28. Lakshadweep	6.70
29. Mizoram	7.10
30. Pondichery	5.83 to 5.85
31. Delhi	6.10

**Unauthorised Construction in Government Quarters in Sarojini Nagar, New Delhi**

57. SHRI CHRISTOPHER EKKA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that certain allottees of Type-III Government Quarters in C Block of Sarojini Nagar, New Delhi, have made additions of a pucca room in the backside of their quarter during the last two months;

(b) if so, whether Government have given them permission to make such construction and if so, whether Gov-

ernment would accord such permission to other allottees of Government Quarters in the said colony; and

(c) if not, the action proposed to be taken by Government against such allottees who have violated the rules concerning Government quarters and whether enquiries would be made as to how scarce material like cement found its way into the hands of such allottees?

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARAIN  
SINGH):** (a) Yes, Sir.

(b) No, Sir.

(c) The allottees of 7 quarters in C Block of Sarojini Nagar have been served with notice to remove the unauthorised constructions failing which their allotments are liable to be cancelled.

#### **Fixation of Sugarcane Price**

58. **SHRI JHARKHANDE RAI:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether cane prices for the coming crushing season has been fixed by the Union Government;

(b) if so, the price fixed and on what basis it was calculated;

(c) whether some of the State Governments have fixed a higher price than fixed by the Union Government; and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
(SHRI R. V. SWAMINATHAN):** (a) and (b). The minimum price for sugarcane is fixed taking into account the cost of production, the return to the grower from alternative crops, availability of sugar to the consumer at a fair price, the recovery of sugar from sugarcane etc. Considering the rise in the cost of production of sugarcane, the statutory minimum cane

price has been fixed at Rs. 13.00 per quintal linked to 8.5 per cent recovery with full proportionate premium for recoveries above that level as against Rs. 12.50 per quintal fixed last year.

(c) and (d). According to newspaper reports some of the State Governments are reported to have announced higher prices for sugarcane than the statutory minimum fixed by the Central Government. This has been done in response to Prime Minister's advice that minimum cane price of Rs. 16.00 per quintal should be paid by factories in all the States.

#### **Recommendation for Setting up Re- search-cum-Advisory Cell of National Sugar Institute at Hyderabad**

59. **SHRI P. RAJAGOPAL NAIDU:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the study team which went into the production cost of Khandasari sugar in different States recommended that a research-cum-advisory cell of the National Sugar Institute should be established at Hyderabad for the benefit of Khandasari Industry; and

(b) if so, the action taken by the Government thereon?

**THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
(SHRI R. V. SWAMINATHAN):** (a) Yes, Sir.

(b) No decision to establish such a cell at Hyderabad has been taken by the Government.

#### **Demand of wheat for National Rural Employment Programme**

60. **SHRI SUBHASH CHANDRA  
BOSE ALLURI:** Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government have received demands for supply of adequate quantum of wheat for the National